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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

*Shahri*  
01.11.17

FORM NO. 4  
(SEE RULE 43)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

Original Application No. 62/2005

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicants: P. Dulia

Respondents: UofLONS

Bhattacharjee

ML K. Bhattacharjee, Son P. K. Samanta

Advocates for the Applicant

ML K. Bhattacharjee

CGP

Order of the Tribunal

Notes of the Registry Date

3.3.05

Present: Hon'ble Mr. Justice G. Sivaranjan, Vice-Chairman.

Hon'ble Mr. K. V. Prahladan, Member (Admn)

Judgment delivered in open Court at the Admission stage. Kept in separate sheets. Application is disposed of.

Member

Ch. Vice-Chairman

1m

06.04.2005

This case is posted today for compliance of the direction issued in the order dated 3.3.2005 in O.A. 62 of 2005. Mr. A. K. Chaudhuri, learned Addl. C. C. S. C. placed before the Bench a copy of the order dated 5.4.2005 passed in compliance with the direction issued in the O.A.

In the circumstances the O.A. is closed. Copy of the order will be kept in file.

16.3.05  
Copy of the legal  
copy has been sent to the D/fee  
for issuing the same to  
the applicant by Posts.

BB

bb

Vice-Chairman

4-5-05

5.5.2005

single Bench order passed on

6.4.2005 is cancelled.

Heard Mr.K.Bhattacharjee, learned counsel for the applicant and Mr. A.K.Chaudhuri, learned Addl.C.G.S.C. for the respondents. Learned counsel for both the parties agreed that the direction of the Tribunal has already been complied with.

Hence the matter is closed.

*Partha Bhattacharjee*  
Member

*D. J. Chakraborty*  
Vice-Chairman

18/05

copy of the order has  
been sent to the D.G.P.  
for issuing the same to  
the applicant and the  
same has been handed  
over to the Addl.C.G.S.C.

sh

bb

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A. No. 62 of 2005

DATE OF DECISION 03.03.2005

Shri Prem tosh Dutta.

APPLICANT(S)

Mr.K.Bhattacharjee

ADVOCATE FOR THE  
APPLICANT(S)

- VERSUS -

The Union of India & Ors.

RESPONDENT (S)

Mr.A.K.Choudhuri, Addl.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.62 of 2005.

..... Date of Order: This the 3<sup>rd</sup> Day of March, 2005.

HON'BLE MR.JUSTICE G. SIVARAJAN, VICE-CHAIRMAN.

HON'BLE MR.K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Premtosh Dutta..  
Son of Lt.T.K. Dutta  
S.F.A .(V) office of the  
AO/SSB/Bongaigaon  
Shastri Road, Ward No.10.  
P.O. North Bongaigaon.  
Dist.Bongaigaon. Applicant.

By Advocates Mr. K.Bhattacharjee & Mr.P.K.Sharma.

-Vs-

1. Union of India & Ors.  
Represented by the Director General,  
Sashastra Seemabal East Block V  
R.K.Puram, New Delhi- 110066.
2. Ministries of Home Affairs.  
Represented by Secretary to the Govt. of India,  
New Delhi.
3. Director General,  
Sashastra Seemabal, East Block V  
R.K.Puram, New Delhi.
4. Assistant Director,  
O/o. Director General,  
Sashastra Seemabal East Block V  
R.K.Puram, New Delhi.
5. 5, Area Organizer, S.S.B.  
Bongaigaon, Assam.
6. Area organizer (HQ)  
FTR HQRSSB  
Gauhati. Respondents.

By Advocate Mr.A.K.Choudhury, Addl.C.G.S.C.

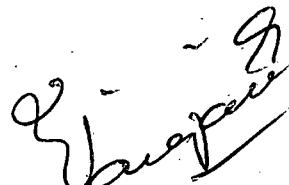
ORDER

**SIVARAJAN, J. (V.C.)**

The applicant is presently working as Senior Field Assistant (Veterinary) in the office of the Area Organizer, S.S.B., Bongaigaon. The applicant is aggrieved by the Memorandum dated 3.9.04 calling for selection of Dog Handler (DH) and the order dated 17.2.05 issued by the Assistant Director, General, S.S.B, New Delhi, respondent No.4. According to the applicant, the job of Dog handler is not related with the Para-Veterinary staff and the job of dog handler is a job of combatised personnel unrelated to veterinary cadre. The applicant's grievance is that though he made representation dated 25.2.05 against re-allocating of his post as Dog Handler, but the representation is still pending with the authority.

2. We have heard Mr. K. Bhattacharjee, learned counsel assisted by Mr. P. K. Sarma, learned counsel for the applicant and also Mr. A. K. Choudhuri, learned Addl. C.G.S.C for the respondents. Mr. Chaudhuri has submitted that the representation of the petitioner dated 25.2.05 is pending. Since the applicant's apprehension is that he may be sent for training against the said post, we are of the view that the O.A. can be disposed of with directions to the respondents to dispose of the aforesaid representation. Accordingly, we direct the respondents to dispose of the representation dated 25.2.05 (Annexure IV) as early as possible at any rate within a period of three weeks from the date of receipt of this order.
3. Status quo, as on today, shall be maintained till such order is passed and communicated by the respondents.
4. Post the matter on 6.4.05 for report on compliance.

  
(K.V. PRAHLADAN)  
ADMINISTRATIVE MEMBER

  
(G. SIVARAJAN)  
VICECHAIRMAN

Dist- Bongaigaon

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

- 3 MAR 2005

सुनाखी नगरपालिका  
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAHATI

Original Application No. 62/05

Premtosh Dutta

Applicant.

- Vs -

Union of India.

Respondent.

DATE AND SYNOPSIS OF THE CASE IN THIS APPLICATION -

DATES	SYNOPSIS OF THE CASE
8-6-83	Joint as a Constable in G.C. Falakata Dist. Jalpaiguri under the Director General of Security S.S.B/ North Bengal and Sikkim Division.
9-6-97	The respondent vides memorandum dated 9/6/97 appointed the applicant to the post of <u>Senior Field Assistant Veterinary</u> (which is a Civil Post).
3-9-04	Memorandum dated 3/9/04 calling for selection of <u>dog handler (DH)</u> from the strength of SPA (vet.).
17-2-05	Order dated 17/2/05 issued by assistant

Director General S.S.B., New Delhi where by D.G. S.S.B. being the head of the department is pleased to re-allocated eight post each of SFA (Vet.) for first BN. Didihat at 2<sup>nd</sup> BN. Garokhpur along with incumbent with immediate effect in public interest.

25-2-05 Representation filed by the applicant ~~highlighting~~ <sup>Prayer</sup> his grievances against re-allocating of his post as Dog Handler, Representation is still pending with the authority.

Prayer - Directing for setting aside the impugned order dated 17/2/05 issued by assistant Director General S.S.B. New Delhi and/or to direct not to reallocate the post of the petitioner from S.F.A. (V) to Dog Handler and or not to transfer the petitioner from his present post of S.A.F(V), Bongaigaon area, Armed Forces, i.e. 1<sup>st</sup> BN. Didihat.

Filed - Complainant

Filed by -  
Parbati Narayan  
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAHATI

[An application under Section 19 of the  
Administrative Tribunal Act, 1965]

Original Application No. 62 of 2006

Sri Premtosh Dutta.

.....Applicant.

- Vs -

The Union of India and Ors.

.....Respondents.

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Filed by -

Parbati Narayan  
Advocate

Dist- Bongaigaon

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI

[An application under Section 19 of the  
Administrative Tribunal Act, 1985]

(For use of Tribunal office)

Signature -

Date -

Original Application No. . . . . of 2005

I. PARTICULARS OF THE APPLICANT

Sri Premtosh Dutta

Son of Lt. T.K. Dutta

S.F.A(V) Office of the

AO/SSB/Bongaigaon

Shastri Road, Ward No-10

P.O- North Bongaigaon

Dist- Bongaigaon.

II. PARTICULARS OF THE RESPONDENTS

1) Union of India

Represented by the Director General

Sashastra Seema Bal East Block-V

R.K. Puram, New Delhi-110066.

Premtosh Dutta

2) Ministers of Home Affairs,  
represented by Secretary to the Govt. of India  
New Delhi.

3) Director General,  
Sashastra Seemabali, East Block-V,  
R.K. Puram, New Delhi.

4) Assistant Director,  
O/O. Director General,  
Sashastra Seemabali, East Block-V,  
R.K. Puram, New Delhi.

5) Area organizer, S.S.B.  
Bongaigaon, Assam.

6) Area Organizer (HQ)  
FTR HQRSSB Gauhati.

III. PARTICULARS OF THE ORDER(S) AGAINST WHICH  
APPLICATION IS MADE -

1) The applicant through this application wants to challenging order number 30/SSB/A-4/ 13-91-1407 issued by the Assistant Director, Director General <sup>Seema</sup> Sashastra Bal, New Delhi.

2) JURISDICTION OF THE TRIBUNAL:

That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

Premash Dalle

3) LIMITATION

The applicant also declares that the present application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE

- i) That the applicant is a citizen of India and at present residing at Bongaigaon in the District of Bongaigaon, Assam and as such entitled to all the rights and privileges guaranteed under the Constitution of India and relevant rules framed thereunder.
- ii) That the applicant states that he joined S.S.B. as Constable on 6.6.83 at Falakata Dist Jalphaiguri under the Commandant G.C. S.S.B.
- iii) That the applicant states that after servicing for more than 14 year as constable and he was appointed as a senior field assistant (Vet.) after being selection in the Department interview. In the office of area organizer S.S.B., Leh in the pay scale of 975-25-1600. Accordingly, the petitioner joined his post at Leh after the serving for few years at Leh. He was again transferred under the <sup>N.B. 2</sup> Sikkim Division as senior field assistant (vet.) and after serving there from 30.1.01 to 5.7.04. There

Premlosh Dalle

after the applicant was again transferred to the Bongaigaon area . He joined at office of Bongaigaon area office as senior field assistant (Vet.) till date and he not yet been released.

(A copy of the memo dated 9.6.97 is annexed hereto and marked as Annexure-I).

iv) That the applicant states that on 3<sup>rd</sup> September, 2004 the Chief Veterinary Officer issued a memorandum number 99/vet/SSB/2003/VC-3.39-41 where by it is stated that to select and intimate the name of SFA (vet.) working in the department who are relatively young and have aptitude to care and Dog handler for working as Dog handler in SSB. Accordingly, the said memorandum was circulated among the workers who are willingly joint in the new post. The applicant has expressed that he is not willing to joint in the selection of Dog Handler.

(A copy of the memo dated 3.9.04 is annexed hereto and marked as Annexure-II).

v) That the applicant states that 25.2.05, the ~~area~~ organizer SSB Bongaigaon circulated order dated 17.2.05 issued by assistant Director in the said order it is stated that D.G. S.S.B.

Premash Datta

being head of the department is pleased to re-allocated eight(8) posts each of SFA (V) for the first Bn. Didihat and 2<sup>nd</sup> Bn. Gorakhpur along with the incumbent with immediate effect in public interest and the petitioner was transferred from Bongaigaon area with the post of SFA (V) to First Bn. Didihat as Dog Handler.

(A copy of the order dated 17.2.05 is annexed hereto and marked as Annexure-III).

vi) That the applicant on 25.2.05 immediate filed his re-presentation through proper channel to the Director General wherein he had stated his grievances and stated that the job of Dog handler is not re-dated with the para veterinary staff and the job of dog hander is a job of combative personal and as such requested to stop his detailment from this present post and the said representation has not yet been answered or disposed of.

(A copy of the representation dated 25.2.05 is annexed hereto and marked as Annexure-IV).

v) That the applicant states that the post of senior field assistant is an civilian post whose duty to give treatment to the animal individually or under the supervision of

Premash Datta

veterinary officer and where as Dog Handler is a purely a job of combat personal.

5) G R O U N D S

- i) For that the order dated 7.2.04 is bad in law and in fact as the Civil post was converted into armed force post along with the incumbent.
- ii) For that the order dated 7.2.05 would go to show that respondent have failed to get suitable candidate for the post of Dog Handler has bit rally re-allocated the post of SFA (V) for first Bn Didihat and 2<sup>nd</sup> Bn. at Gorakhpur along with the incumbent which is an illegal action on the part of the respondent.
- iii) The respondent ought to have given a reasonable opportunity to the applicant before issuing any order with are adverse to the service condition and thereby violated the principal of natural justice which is the basic tenet of administrative law.
- iv) The respondent ought to have seen that the applicant belongs to Civil Post of senior (Vet.) assistant and are conformed against the Civilian post and as such there transfer the armed forced cannot be done without opportunity.

Premash Dalle

v) The action of the respondent is arbitrary and violative of section 14 of the Constitution of India where in the right of equity before law is prided in the guise of protecting equally of opportunity the right available under Article 14 of the Constitution of the applicant is being disturbed.

vi) The applicant may be permitted to urge other grounds at the time of hearing.

6) DETAIL OF REMEDIES EXHUSTED -

i) The applicant declares that, he has already filed the representation before the authority. The authority is silent on the said representation and as such there is no other alternative or equally efficacious remedy except to approached this Hon'ble Tribunal on the exercise of its jurisdiction under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicant declares that they have not filed any writ petition or application before any other Court or any bench.

8) RELIEF SOUGHT FOR

For the reasons stated above, the applicant hereby prays that this Hon'ble Tribunal may be

*Premlal Della*

pleased to called for the records pertaining to re-allocation of the post of SFA (V) for 1<sup>st</sup> Bn., Didihat and consequently the direct the respondents not to release the applicant along with the post to the first Bn., Didihat and also to declare that the order dated 7.2.05 is illegal and void.

9) INTERIM RELIEF IF ANY SOUGHT FOR -

Pending finalization of the O.A. the applicants herein pray that this Hon'ble Tribunal may be pleased to direct the respondents not to give effect to the order dated 17.2.2005 and or not to release the applicant from the present place of posting and such order other for further orders as it deem fit and proper.

10) PARTICULARS OF THE POSTAL ORDER :

- a) IPO No. 206 11731 Date 2.3.05 For Rs. 50/-
- b) Envelopes with acknowledgement.
- c) Vakalat.
- d) Material papers as per index.

11) LIST OF ENCLOSERS :

1. Memorandum dated 9/6/03
2. Memorandum dated 3<sup>rd</sup> Sept, 2004.
3. Order dated 17.02.05.
4. Representation to the Director General, SSB.

*Premash Della*

VERIFICATION

I, Sri Premotosh Datta S/o. Lt. T.K. Datta aged about 41 years, by profession- service, resident of Bongaigaon, do hereby verify that I am the applicant in the accompanying application. I am acquainted with the facts and circumstances of the case. I hereby verify that the statements made in paragraphs 1 to 9 are true to my knowledge and that I have not suppressed any material facts.

And I set my hand in this verification today  
...March, 2005 at Guwahati.

Premotosh Datta

Signature

DATED THE: 6/6/67

ANNEXURE I

MEMORANDUM

The undersigned hereby offers Sh. Yashwant Singh citizen  
S/O Sh. Lal Singh, Leh to the temporary post of C Senior Warden Field  
in the office of Divisional Commissioner, Srinagar, Leh  
in the pay scale of Rs. 675-25-1150-12-30-1000/- with  
usual allowances as admissible under the rules and orders in  
force from time to time.

2. The post is temporary. His permanent appointment to  
the post if and when it is made permanent will depend on  
various factors governing permanent appointment to such post  
in force at the time and will not confer on him title to  
permanency from the date of post is made permanent.

3. This appointment is purely temporary, but is likely to  
continue indefinitely. The appointment is liable to termina-  
tion on one month notice on either side without reasons  
being assigned. The appointing authority, however, reserves the  
right of terminating the service of the appointee forthwith  
or before the expiry of the stipulated period of notice by  
making payment to him a sum equivalent to the pay and allow-  
ances for the period of notice or the expired portion thereof.

4. The appointee shall be on probation for a period of two  
years which may be extended at the discretion of the competent  
authority but such extension shall not exceed one year.

5. The appointment will be further subject to:-  
(i) In accordance with orders in force in regard to  
the recruitment to service under the Govt. of  
India, no candidate who has more than one wife  
living, is eligible for appointment under the  
Govt. of India provided that Govt. may, if they  
are satisfied that there are special reasons for  
doing so exempt any person from the operation  
of this rule. This offer of appointment is, therefore, conditional upon furnishing to this  
office a declaration in the prescribed form, if, however, he has more than one wife living and  
desires to be exempted from the operation of  
the above-mentioned rules for any special reasons  
he should make a representation in this behalf  
immediately. This offer of appointment should  
in that case be treated as cancelled and further  
communication will be sent to him in due course.

ii) Taking an Oath of Allegiance and Faithfulness  
to the Constitution of India or making of a  
Solemn Affirmation to that effect.

iii) Production of the following Original Certificates  
(if not produced already):  
a) Degree/Diploma Certificate of Educational &  
qualification (including other technical  
qualifications).  
b) Certificate of Age.

Contd. P/2

*Certified to be true copy  
Parbati Jorawar  
ADVOCATE*

c) Character Certificate to be signed by Gazetted Officer, M.P., M.L.A, belonging to the Constituency where the candidate resides, Sub-Magistrate Officer, Principal of the Recognised/Govt. School).

d) Certificate in the prescribed form in support of candidate's claim that he belongs to SC/ST Category.

e) Discharge Certificate in the prescribed form of previous employment, if any.

f) Medical Fitness Certificate from Civil Surgeon/ Chief Medical Officer/District Medical Officer/ Authorised Medical Attendant. (Performance enclosed).

iv) The appointment is provisional and is subject to the Caste/Tribe certificate being verified through proper channels and if the verification reveals that the claim to belongs to SC or ST, as the case may be, if false the services will be terminated forthwith without assigning any further reasons and action may be taken under the provisions of the Indian Penal Code for production of false certificate.

6. It may please be stated whether candidate is serving or is under obligation to serve, another Department of Central Govt. or a State Govt. or a Public undertaking.

7. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have wilfully suppressed any material/information, he will be liable to removal from the service and such other action as Govt. may deem necessary.

8. He is liable to be transferred anywhere in INDIA.

9. If Sh. Brijesh Dutta accepts the offer on the above terms, he would report to Area Organiser, SSB, Loh within one month of issue of this letter. If no reply received or the candidate fails to report for duty by the prescribed date, Offer will be treated as cancelled.

10. No travelling allowance will be allowed for joining the appointment, unless it is admissible under the rules.

To

Sh. Brijesh Dutta

Group Commander S.C. SSB  
Falakata.

SSB J & K DIVISION JAMMU

Copy to :-

1. The Commandant, Group Centre, SSB, Falakata with the request that Shri Brijesh Dutta may be released with direction to report to Area Organiser, SSB, Loh, after ensuring that his verification of C.R., I.D clearance and Radical Examination etc. is laid down as S.I.-4, were done at the time of his initial recruitment on 26.3.97 and this classification may be inducted in his holding certificate. Technical designation from the present post be obtained from Group Centre.

2. Area Organiser, SSB, Loh. On joining of Shri Brijesh Dutta, may please issue his 'entry' order under the rules/instructions. Documents as per listing are also enclosed for your judicial record.

ANNA SINGH (Signature)  
SIC J & K DIVISION JAMMU

Certified to be true copy

ADVOCATE

NO.99/Vet/SSB/2003/VC-339-4

Government of India.

Ministry of Home Affairs,  
O/O the Director General,SSB,  
East Block-V, R.K.Puram,  
New Delhi-66.

Dated:- the 3rd Sept. 2004

~~03/09/04~~MEMORANDUMSubject-SELECTION OF DOG HANDLERS (DH) FROM THE STRENGTH OF S.F.A.(VET)

It is requested to select and intimate the names of S.F.A.(Vet) working in your Frontier who are relatively young and have an aptitude to care and handle dogs for working as Dog Handlers in SSB.

During the current financial year we have a requirement of 112 Dog Handlers @ 8 Dog Handlers per Battalion x 14<sup>th</sup> Battalions where the Dog Squads will be established in the first phase. These S.F.A.(Vet) will have to undergo six months training at BSF, Academy, Tekanpur once the pups are purchased.

It is also proposed to impart a preliminary training in Dog Handling to the selected S.F.A.(Vet) at a central location by the SSB Vets. Further directions for conducting the preliminary training will be issued by the Force HQ. in due course after selection of Dog Handlers.

The matter may please be treated as urgent and may be dealt on priority.

*Ranjan*  
— 03/09/04  
( DR. SHASHI RANJAN)  
Chief Veterinary Officer (SG)

To

The Inspector General,  
FTR.HQRS. Lucknow/Patna/Guwahati.

~~A.O.C.S.~~  
C/oBm/s  
16/81687  
23/09/046687  
23/09/04

FTG

contd.2

Certified to be true copy  
(Parbat Singh Sawa  
ADVOCATE

Vet / Medical

(W)

-1W-

1<sup>st</sup> 2<sup>nd</sup> 4

Memo No. VII/10/TRG/2004-05/302-307 Dated the 21/9/2004.

Copy forwarded to:-

④ The Area Organiser, SSB Falakata/Dongigaon/  
Kokrajhar/Tamulpur/Bhadrakunda/Bomdila. They  
are requested to intimate the names of SFA(Vet),  
who are young, energetic and having interest in  
pets like dogs, so that they could be put into the  
course as mentioned above for getting their  
services in the near future. This may be treated  
as most urgent.

*Bomdila*

Area Organiser(HQ),  
FTR HQR SSB Guwahati.

1. not willing

*Sankha*  
24/9/04

(P.C. MalaRia)  
SFA (V)

2. not willing.

*Ab.*

(ASHISH SARKAR)  
SFA (V)

3. not willing.

*Ab.*

(Rajesh Shukla (contd.))  
SFA (V)

4. not willing

*24/9.04*

(P.C. Karja)  
SFA (V)

5. not willing SFA

*24/9/04*

P. Dulla SFA (V)

Certified to be true copy

*Parbati Devi Saikia*  
ADVOCATE

NO. 30/SSB/A-4/2000(3)-1391-1407  
 Government of India  
 Ministry of Home Affairs,  
 Directorate General,  
 Sashastra Seema Bal,  
 East Block V R.K.Puram,  
 New Delhi-110066

Dated the 17-02-05

ORDER/

D.G.,SSB being head of the Department is pleased to reallocate 08 posts each of SFA(V) for Ist Bn.Didihat and 2nd Bn.Gorakhpur alongwith incumbents with immediate effect in public interest as indicated below :-

Sl no.	Name of SFA(Vet)	From	To
1.	Satish Kumar	Bhinga Area	Ist Bn.Didihat
2.	Maheesh Chand	Pithoragarh Area	-do-
3.	V.P.Bhatt	Pilibhit Area	-do-
4.	C.P.S.Pundir	Siddharthnagar Area	-do-
5.	Haridhan Sil Sharma	Araria-I Area	-do-
6.	S.C.Bhowmik	Sikkim Area	-do-
7.	B.Chakraborty	Bongaigaon Area	-do-
8.	P.Dutta	Bongaigaon Area	-do-
9.	Remeshwar Singh	Bhariaich Area	2nd Bn.Gorakhpur
10.	S.S.Ramola	Maharajganj Area	-do-
11.	S.S.Cheuban	Pilibhit Area	-do-
12.	Rushil Kumar	Bhinga Area	-do-
13.	Chankar Rupra Pal	Araria-I Area	-do-
14.	Santa Singh	Sitamarhi Area	-do-
15.	P.K.Neerah	Bomdila Area	-do-
16.	Bimal Basumatary	Kokrajhar Area	-do-

The compliance of above order be confirmed to Force HQs.SSB  
 New Delhi.

S/D- Subhash Kumar 17.02.05  
 (Assistant Director)

EA-IV

1. The Controller of Accounts, pay and Accounts OFFICE, Ministry of Home Affairs, New Delhi.
2. ICG Frontier Hqrs.SSB,Lucknow/Patna/Guwahati
3. DTCG, Sector Hqrs.Ranikhet,Bahraich,Gorakhpur,Muzaffarpur,Barauni,Ranidanga,Falakete,Rangia,TC Gorakhpur & Barauni.
4. The Commandant Ist Bn.Didihat and 2nd Bn.Gorakhpur.
5. The Area Organiser,SSB:Bhinga,Pithoragarh,Pilibhit,Siddharthnagar,Araria-I,Sikkim,Bongaigaon,Bhariaich,Maharajganj,Sitamarhi,Bomdila and Kokrajhar.
6. The Chief Veterinary Officer(SS),Force Hqrs.SSB, New Delhi.

CC: 111/26/1 (23-2-05) DT:- 26/2/05 O/O The Area Organiser,  
 SSB: Bongaigaon (Assam)  
 Copy forwarded to :-

1. Sh.B.Chakraborty,SFA(V) {  
 " P.Dutta,FA(V) } For compliance.
2. " S.A.SSB Paragymn (Gauhati) to Relieve them immediately

Certified to be true all

Parbaty Parashuram  
 SSB, Bongaigaon

St. 112/26/05  
 SSB, Bongaigaon

ANNEXURE - IV

To :  
The Director General  
SSB, Force HQR  
Block-V (East), R.K.Puram  
New Delhi-66.

Through Proper Channel

Sub: Request for exemption from "PUPS BREEDING AND REARING" Course  
as well as "DOG HANDLER" Course.

Sir,

I beg most respectfully and ~~humble~~ submission in an unfavourable circumstances I beg to lay down the following few ~~lines~~ on the subject cited above for your sympathetic consideration and favourable action please.

1. That Sir, I have completed the Pups Rearing & Breeding Course as per sudden detailment order. But I have come to know through reliable source that I may be detailed further for Dog Handler Course.
2. That Sir, I had been recruited as Para Veterinary Assistant i.e.SFA(V). So far I know that the job of "DOG HANDLER" is not related with the Para-Veterinary staff. This is the job of combatised personnel.
3. That Sir, since joining in SSB department as Para-Veterinary assistant i.e. SFA(V) I have been performing the duties of giving treatment to animals individually or under supervision of Veterinary officers (VAS/SVO) or Field Officers. The duties were acceptable to me as the duties were related to the job of Para-Veterinary Assistant.
4. That Sir, I have become surprised with the sponsoring of my name for PUPS BREEDING AND REARING course which is not related with the job of Para-Veterinary cadre / staff. The said course is totally separate from veterinary cadre. But it is trying to attribute the profession on veterinary assistant. It is creating a critical state of mental agony and anxiety and an imbalance in discharging my duties smoothly.
5. That Sir, in this circumstances I beg to state that if I shall be compelled to undertake further the Dog Handler Course then it will be against of my will.
6. Therefore you are cordially requested for arranging to stop my detailment from this course and I may be allowed to serve my profession as per my recruitment for the post of Para-Veterinary Assistant with full encouragement.
7. That Sir, if there is no other alternative to detail me in the above course, I have to seek the justice of law from the court and for which I may be permitted to take the shelter of court.

I may kindly be excused for the troubles sir.

With best regards,

Premkish Dalle

Yours faithfully

Certified to be true copy

*Pankaj K. Sane*

ANNUALTE

Premkish Dalle  
25/2/05